

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S HARSH SPECIALITY COATING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Harsh Speciality Coating Private Limited
2.	Date of incorporation of corporate debtor	05/03/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under the Companies Act 2013
4.	Corporate Identity No. of corporate debtor	U24100DL2013PTC249072
5.	Address of the registered office of corporate debtor	Shop No. 23, Block-D, East of Kailash, New Delhi – 110065, and 34 Babar Lane, Bengali Market, New Delhi – 110001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 12.02.2021, Order No. IB-3105/(ND)/2019, received by the IRP on 16.02.2021
7.	Estimated date of closure of insolvency resolution process	11.08.2021 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Romesh Chander Sawhney IBBI/IPA-001/IP-P00274 /2017-18/10518
9.	Address and e-mail of the interim resolution professional, as registered with the Board	850/GH-13, Paschim Vihar, New Delhi – 110087 Email: casawhney@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS FOR SENDING CLAIMS:- 834/GH-13, Paschim Vihar, New Delhi – 110087 Email: casawhney@gmail.com
11.	Last date for submission of claims	02.03.2021 (14 days calculated from the date of receipt of order by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and {FORMS;-Claim by Form B: Operational Creditor except workmen & employees. Form C: Financial Creditors Form CA: Financial Creditors in a class Form D: Workmen or Employee Form E: Authorised Representative of workmen or employee Form F: Creditors (other than financial creditors & Operational Creditors) (b) Details of authorized representatives are available at:	The Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/home/downloads Physical address: 834/GH-13, Paschim Vihar, New Delhi – 110087 NA

Notice is hereby given that the National Company Law Tribunal “New Delhi Bench-VI” has ordered the commencement of a corporate insolvency resolution process of the M/s Harsh Speciality Coating Private Limited on 12.02.2021, order received by IRP on 16.02.2021.

The creditors of M/s Harsh Speciality Coating Private Limited are hereby called upon to submit their claims with proof on or before 2nd March, 2021 (14 days calculated from the date of receipt of order of appointment by the IRP) to the interim resolution professional at the address mentioned against entry No. 10.

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The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors, Operational Creditors, Workmen & Employee may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name: Romesh Chander Sawhney
Registration No.: IBBI/IPA-001/IP-P00274 /2017-18/10518
Interim Resolution Professional
M/s Harsh Speciality Coating Private Limited

Date: 17.02.2021
Place: New Delhi